GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:2568 ANSWERED ON:13.03.2013 PHONE TAPPING Choudhry Smt. Shruti

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has direct access to all telephone conversations;
- (b) if so, the details thereof and if not, the guidelines for interception of telephonic conversations;
- (c) the action taken by the Government against unlawful phone tapping; and
- (d) the measures taken by the Government to protect the rights of privacy of individuals?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

- (a) & (b) Madam, Lawful interception & monitoring of the telephone conversation is governed by the provisions of section 5(2) of the Indian Telegraph Act, 1885 and guided by Rule 419A of Indian Telegraph (Amendment) Rule, 2007.
- (c) & (d) The unlawful interception is a punishable offence under section 26 of Indian Telegraph Act 1885, with imprisonment for a term which may extend up to three years, or with fine, or with both.